COURT-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

EP NO. 2 OF 2015 &
IA NOs. 466, 482 & 483 OF 2015 & IA NOs. 78, 79 & 119 OF 2016
IN APPEAL NOs. 76 & 82 OF 2013

Dated: 9th January, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Eastern India Powertech Ltd. .....Petitioner(s)
Vs.
Assam Power Distribution Co. Ltd. & Ors. .....Respondent(s)

Counsel for the Petitioner/ Appellant(s) : Mr. Gopal Jain, Sr. Adv.
Mr. Manu Seshadri
Ms. Nandini Gore
Mr. Abhishek Roy
Ms. Trishala Kulkarni

Counsel for the Respondent(s) : Mr. Avijit Roy
Mr. H.M. Sarma, GM, APDOL
Mr. K.N.Talukdar, G, TRC, APDCL for R-1 & 2

Mr. Sanjay Sen, Sr. Adv.
Ms. Anandini Kumari
Mr. Pragyan Sharma for R-4

ORDER

As directed by us, the State Commission has passed order which is dated 31.12.2016. Counsel for the Petitioner states that the Order was received the Petitioner yesterday i.e. on 08.01.2017. Learned senior counsel for the State Commission pointed out that the Order was uploaded on the State Commission's website immediately after the pronouncement.

In any case, we would like to give the Petitioner some time to seek instructions from his client, as requested. We are informed by Mr. Sanjay Sen, learned senior counsel for the State Commission that the Petitioner has not paid the court fees. The State Commission had to pass order because of the directions given by us but, that does not mean that the Petitioner need not pay the court fees. Accordingly, we hereby direct the Petitioner to deposit the court fees with the State Commission before the next date of hearing. If the court fees are not paid we will not consider any prayers made by the Petitioner on the next date of hearing.

Post the matter for further appropriate orders on ***16.02.2017.***

(T. Munikrishnaiah)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

mk/vt